

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) FOR THE YEAR 1984-85.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA):

Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1984-85.

STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT ORDINANCE, 1984

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the General Insurance Business (Nationalisation) Amendment Ordinance, 1984. [Placed in Library. See No. LT-6|85.]

THE GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT BILL, 1985

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the General Insurance Business (Nationalisation) Act, 1972.

The question was put and the motion was adopted.

SHRI VISHWANATH PRATAP SINGH: Sir, I introduce the Bill, head coal stocks;

STATEMENT EXPLAINING THE CIRCUMSTANCE WHICH NECESSITATED IMMEDIATE LEGISLA-

TION BY THE NATIONAL CAPITAL REGION PLANNING BOARD ORDINANCE, 1984

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to lay on the Table a statement (in English Hindi) explaining the circumstances which necessitated immediate legislation by the National Capital Region Planning Board Ordinance, 1984.

[Placed in Library. See No. LT-21-A|85.]

THE NATIONAL CAPITAL REGION PLANNING BOARD BILL, 1985

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a Plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted:

SHRI ABDUL GAFOOR: Sir, I introduce the Bill.

STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE SUGAR UNDERTAKING (TAKING OVER OF MANAGEMENT) ORDINANCE, 1984

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Sugar Undertakings (Taking over of Management) Amendment Ordinance, 1984. [Placed in the Library. See No. LT 22-A|85].